

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 38/(MAH)/2016
In CA 13/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2017

NAME OF THE PARTIES: Mrs. Vandana V Chalke
V/s.
Mrs. Smita A Yeole

SECTION OF THE COMPANIES ACT: 241-242 r/w 244 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Mr. J.P. Sen, Sr. Counsel, Ms. Spenta Havewala Mr. Aadit Sanjanwala	i/b. M/s. Federal & Rashmikant Advocates for Respondent No.1.	}
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2.	Mr. M.S. BHARDWAJ Abhay Wadhwan	Council for Petitioner	}
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ORDER
C.P. No. 38/241-242 r.w. 244/NCLT/MB/2016

For having the parties failed to come to consensus over the compromise, the Petitioner
side is directed to file rejoinder within 2 weeks hereof.

List this matter for final hearing on 03.03.2017

Sd/-

B.S.V. PRAKASH KUMAR
MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY
MEMBER (TECHNICAL).

Dated : 06.02.2017.